

2. I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Friday, the 28th April, 1961, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Committee:—

1. Dr. Shrimati Seeta Parmanand.
2. Shri Lalji Pendse.
3. Shri V. C. Kesava Rao.
4. Shri Mulka Govinda Reddy.
5. Shrimati Savitry Devi Nigam.
6. Shri Rajeshwar Prasad Narain Sinha.
7. Shri Jai Narain Vyas

(ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance Bill, 1961, which was passed by the Lok Sabha at its sitting held on the 22nd April, 1961 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

PRESIDENT'S ASSENT TO BILLS

Secretary: Sir, I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 17th April, 1961:—

- (1) The Appropriation (No. 2) Bill, 1961.
- (2) The Orissa State Legislature (Delegation of Powers) Bill, 1961.
- (3) The Finance Bill, 1961.

12:10 hrs.

POINT OF PERSONAL EXPLANATION

Shrimati Mafida Ahmed (Jorhat): May I crave your indulgence for a few minutes to clarify my question? You were pleased to remark referring to my question that individual cases cannot be brought up in this House and the Government can take as much land as required for defence purposes. I want to say that foreign exchange is equally important to implement the defence schemes and tea is the biggest foreign exchange earner of the country. Moreover, tea gardens cater employment to thousands of labourers....

Mr. Speaker: Order, order. She will kindly resume her seat and hear me. Then, if she thinks there is something more to be said, I will allow her. During the Question Hour, I make various remarks allowing or disallowing a supplementary question. When I am satisfied that a question has been answered sufficiently, I pass on to the next question. There is no meaning in any hon. Member now trying to convince me that I should have allowed more opportunity during the Question Hour to put a number of supplementaries.

If she has not been satisfied with the answers and the elucidation, certainly she can ask for a half-hour discussion. If I am satisfied, I shall allow one. There are various methods in which this matter can be brought up to the notice of this House, if she is not satisfied with the answers and if I am satisfied that there is something more to be elucidated. I do not want that the other work in the House should be interrupted by what has already occurred and for which there may be another remedy.